

Ban on organisations disturbing communal harmony

†664. SHRI NARESH AGRAWAL : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is contemplating to impose ban on those organizations, who spread religious frenzy and disturb communal harmony;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the names of such organizations coming to light in the last one year, owing to whom the communal harmony got disturbed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU) : (a) to (d) Under the provisions of Unlawful Activities (Prevention) Act, 1967, the Central Government declares such associations as unlawful associations which are prejudicial to the integrity and security of the Country and have the potential of disturbing peace and communal harmony and disrupting the secular fabric of the country. The Central Government has since declared SIMI as an unlawful association under the provisions of the Unlawful Activities (Prevention) Act, 1967 on 1st February, 2014 for a period of five years. The Unlawful Activities (Prevention) Tribunal has upheld the ban *vide* its order dated 30.7.2014. The activities of all organizations having a bearing on the maintenance of peace and communal harmony in the country are under constant watch of law enforcement agencies and requisite action is taken, wherever necessary.

Building and other construction workers welfare board

665. SHRI MOHD. ALI KHAN : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that all States including Telangana and Andhra Pradesh constituted Building and Other Construction Workers Welfare Board (BOCWWB); and
- (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) and (b) All States including Telangana and Andhra Pradesh have constituted the Building and Other Construction Workers' Welfare Board (BOCWWB) under the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996.

†Original notice of the question was received in Hindi.